

12:09 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO MINING LEASES
(MODIFICATION OF TERMS) RULES

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): Sir, on behalf of Shri K. D. Malaviya, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. G.S.R. 157 dated the 13th February, 1960 making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. LT-1929/60].

ANNUAL REPORTS OF EASTERN SHIPPING
CORPORATION LTD. AND WESTERN SHIP-
PING CORPORATION LTD.

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (i) of section 639 of the Companies Act, 1956, a copy of each of the following Reports:

- (i) Annual Report of the Eastern Shipping Corporation Limited along with the Audited Accounts for the year 1958-59 and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-1931/60].
- (ii) Annual Report of the Western Shipping Corporation Limited along with the Audited Accounts for the year 1958-59 and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-1930/60].

NOTIFICATIONS ISSUED UNDER ESSENTIAL
COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

- (i) G.S.R. No. 173 dated the 15th February, 1960 making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1959.
- (ii) G.S.R. No. 195 dated the 20th February, 1960 containing the Rice (Punjab) Price Control Order, 1960.
- (iii) G.S.R. No. 200 dated the 19th February, 1960 making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1959. [Placed in Library. See No. LT-1932/60].

MESSAGE FROM THE PRESIDENT

Mr. Speaker: I have received the following Message from the President. When a Message from the President is read out, it is usual for hon. Members to stand in their seats.

I have to inform the House that I have received the following message from the President dated the 24th February, 1960:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 8th February, 1960."

Members may kindly resume their seats.

Shri Braj Raj Singh (Ferozabad): Are you introducing a new system, or was it being practised before?

Mr. Speaker: If we have not been standing, it is a lapse. When the Queen was ruling us, we were standing. The President is one of our own choice. I think it requires that we show some honour to the President.

Shri Braj Raj Singh: It is odd, Sir.

Mr. Speaker: Order, order. During the Question Hour the hon. Deputy Minister, Shri A. M. Thomas was referring to a commission on agriculture to go into the subject in a detailed manner, and he was referring to an earlier Commission, the Royal Commission appointed in 1928. He wants to distinguish a commission from a committee. I wanted to suggest to him that such commissions might be called the President's Commission. We can give it an air of importance. As they have the Queen's Commission or the Royal Commission, let us have the President's Commission as opposed to Government's committees.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 25th February, 1960, passed the following motion:—

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one member to the Joint Committee of the Houses on the Companies (Amendment) Bill, 1959, in the vacancy caused by the death of Shri H. D. Rajah and resolves that Shri Mulka

Govinda Reddy be nominated to the said Joint Committee to fill that vacancy."

(2) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1960, by Shri Kailash Bihari Lall, which has been passed by the Rajya Sabha at its sitting held on the 19th February, 1960.'

BILL PASSED BY RAJYA SABHA LAID ON THE TABLE

Secretary: Sir, I lay on the Table of the House the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1960, by Shri Kailash Bihari Lall, as passed by Rajya Sabha.

JOINT COMMITTEE ON OFFICES OF PROFIT

FIRST REPORT

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to present the First Report of the Joint Committee on Offices of Profit.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IM- PORTANCE

SITUATION CREATED BY INVASION OF WILD RATS IN TRIPURA

Shri Dasaratha Deb (Tripura): Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The serious famine situation created by the invasion of wild